

(2022) 02 OHC CK 0127
In the Orissa High Court
Case No : CRLREV No. 330 Of 2016

Sayed Merajul Amin And Another

APPELLANT

Vs

State Of Orissa

RESPONDENT

Date of Decision : 15-02-2022

Acts Referred:

Code of Criminal Procedure, 1973 — Section 227

Citation : (2022) 02 OHC CK 0127

Hon'ble Judges : A.K.Mohapatra, J

Bench : Single Bench

Advocate : K.K. Nayak,

Final Decision : Disposed Of

Judgement

A.K.Mohapatra, J

1. This matter is taken up through Hybrid Arrangement (Virtual/Physical Mode).
2. None appears for the Petitioners when the matter is called. Heard learned counsel for the State.
3. From the order of this Court dated 01.02.2022, it reveals that one Mr. A.K. Rout, learned counsel appearing on behalf of the Petitioner submits that the records has already been transferred from them and therefore, they have no instruction in the matter. However, this Court has directed the Registry to find out whether any other counsel has been appearing in the matter or not? From the record, it reveals that no counsel has entered appearance on behalf of the Petitioner till date.
4. Mr. Sangram Das, learned Standing Counsel for Vigilance Department submits that the present revision petition has been filed challenging the rejection of the Petitioner's Petition filed under Section 227 Cr.P.C. for

discharge. However, he further submits that out of the 21 prosecution witnesses, learned trial court has examined 15 witnesses and the matter is posted to 24.02.2022.

5. In such view of the matter, this Court is not inclined to entertain this revision petition at this belated stage. However, it is made clear that the

Petitioner is at liberty to raise all these grounds which he has raised in the petition for discharge before the trial court at the time of final hearing of the

case. This Court further directs the learned Special Judge, Vigilance, Keonjhar to conclude the trial of the case in VGR Case No.26 of 2007, arising

out of Balsoire Vigilance P.S. Case No.26 of 2007, as expeditiously as possible, preferably within a period of three months.

6. With the above direction, the CRLREV stands disposed of.

7. Issue urgent certified copy as per rules.

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